# **GOVERNMENT OF INDIA** MINISTRY OF FINANCE DEPARTMENT OF REVENUE

## **LOK SABHA**

## **UNSTARRED QUESTION NO.1668**

# TO BE ANSWERED ON MONDAY THE 2<sup>ND</sup> MARCH, 2020 **PHALGUNA 12, 1941 (SAKA)**

## **GST ON PULSES**

### **†1668. SHRIMATI SHARDABEN ANILBHAI PATEL:**

Will the Minister of FINANCE be pleased to state:

- (a) whether 5 per cent Goods and Services Tax (GST) is levied on branded pulses by the Government and non-branded pulses are exempted from the GST and if so, the details thereof;
- (b) the details of Government's annual earning levying 5 per cent GST on branded pulses;
- (c) whether the Government proposes or thinks to replace 5 per cent GST on branded pulses by 1 per cent GST on all types of pulses to earn more revenues; and
- (d) if so, the time by which it will be implemented and if not, the reasons therefor?

#### ANSWER

# MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR)

- (a): GST at the rate of 5% is leviable on packaged branded pulses where brand owner retains enforceable rights, on such brands. Other pulses are exempt from GST.
- (b): Gross GST payable on such goods in 2018-19 was approximately Rs 320 Crores.
- (c) & (d): The GST rates are prescribed on the recommendation of the GST Council. At present there is no such recommendation from the Council.

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